

(c) whether it is a fact that the contract has been given to an inexperienced person and as such defective construction and inordinate delay is caused in the execution of the work?

The Minister of Railways (Shri C. M. Poonacha): (a) Yes.

(b) The latest estimated amount is Rs. 89.07 lakhs. The work was commenced in July 1964. Yard remodeling is expected to be completed in September 1967. Construction of new station building is expected to be completed in March 1968.

(c) No. The work was divided into various sub-works and each sub-work was awarded to the lowest tenderer based on the recommendations of the duly constituted Tender Committee which took into consideration the previous experience of each of the contractors before submitting their recommendations.

Medical facilities to Tea Board Staff

**9000. Shri Jyotirmoy Basu:
Shri Ishaq Sambhal:
Shri Ganesh Ghosh:**

Will the Minister of Commerce be pleased to state:

(a) whether Class III and IV staff of Tea Board get the same medical facilities that their counterparts are entitled to in Calcutta;

(b) the maintenance cost of running the guest house in Delhi and the amount received as charges from the visiting officers during 1966;

(c) whether there is any guest room for Class III and class IV staff; and

(d) whether the Tea Board employees in Delhi are entitled to Govern-

ment quarters, and if so, how many of class III and class IV staff have been given quarters during the last three years?

The Minister of Commerce (Shri Dinesh Singh): (a) Under the Tea Board's By-laws 1965, medical facilities are allowed to the Board's employees on the same scale as is admissible to Central Government servants. The Board's employees in the Delhi Unit have also been brought under the purview of the Central Government Contributory Health Service Scheme.

(b) and (c). The information is being collected and will be laid on the table of the House.

(d) The Tea Board's employees in Delhi are not eligible for allotment of Government quarters.

Final Settlement of Retirement Claims of Railway Employees in Delhi Division (Northern Railway)

9001. Shri Onkar Lal Berwa: Will the Minister of Railways be pleased to state:

(a) the number of Class III and IV employees who retired from the 1st January, 1967 to the 31st May, 1967 in Delhi Division of the Northern Railway;

(b) the number of employees whose cases of retirement benefits viz., compulsory contribution to Provident Fund, Bonus, gratuity, fixation of pension and grant of LPR and PLR have been settled;

(c) the number of cases pending and the reasons therefor?

The Minister of Railways (Shri C. M. Poonacha):

(a)	Pension Optees	Provident Fund Optees
Class III	51	24
Class IV	11	73
Total	62	97

(b) Pension Optees:—Pensionary benefits i.e. Pension and Gratuity and also employees' contribution to Provident Fund settled in 35 cases.

Provident Fund Optees.—Provident Fund (employees' contribution) settled 97 cases, Provident Fund (Bonus) settled 94 cases, Special contribution to Provident Fund settled 67 cases, Leave preparatory to retirement settled and granted in 39 cases and Post-retirement leave in 13 cases.

(c) Pensionary benefits pending 27 cases Bonus pending 3 cases, Special contribution to Provident Fund pending 30 cases. These cases are pending finalisation for various reasons such as non-vacation of quarters by the staff concerned, non-finalisation of commercial debts, non-completion of service records, etc.

लखेरी और बयाना के बीच दुहरी रेलवे लाइन

9002. श्री अंकार लाल बेरवा : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि लखेरी और बयाना के बीच दुहरी रेलवे लाइन बिछाने का कार्य आरम्भ कर दिया गया है;

(ख) यदि हां, तो इस सम्बन्ध में ठेकेदारों के अन्तिम बिल क्या हैं और वह कब से भुगतान के लिए रुके हुए हैं ;

(ग) क्या यह भी सच है कि वर्तमान बिलों का भी भुगतान नहीं किया गया है और वह भी रुके पड़े हैं इनके भुगतान न किये जाने के परिणामस्वरूप बहुत कठिनाई हो रही है; और

(घ) यदि हां, तो इन बिलों के भुगतान को रोके रखने के क्या कारण हैं और उन बिलों की राशि क्या है ?

रेलवे मंत्री (श्री जे० ए० पुनाचा) :

(क) जी हां ।

(ख) पांच अंतिम बिल बकाये में भिन्न-भिन्न अवधियों से पड़े हैं जो 1 वर्ष 3 महीने से 1 वर्ष 7 महीने की हैं ।

(ग) दो चालू बिल क्रमशः एक महीने और तीन महीने से बकाये में हैं ।

(घ) पांच अंतिम बिलों में से (इन की रकम को अभी अंतिम रूप नहीं दिया गया है) दो बिल अधिक भुगतान हो जाने के संदेह के कारण, एक बिल रेलवे की चौकसी द्वारा जांच के कारण, एक बिल पैमायश से सम्बन्धित बहुत अधिक काम और अतिरिक्त काम करने के लिए ठेकेदार की दायिता की जांच आदि के कारण और अंतिम बिल ठेकेदार द्वारा काम पूरा न कर सकने और बकाया काम को ठेकेदार के जोखिम और उसके खर्च पर विभाग द्वारा कराने के कारण भुगतान के लिए बकाये में पड़े हैं ।

जहाँ तक दो बकाया चालू बिलों का सम्बन्ध है, जून, 19 67 में बनाये गये लगभग 33,000 रुपये के एक बिल का भुगतान ठेकेदार को